

SHRI VAYALAR RAVI: That is why...*(Interruptions)*... They are the Indian people ...*(Interruptions)*...

SHRI S.S. AHLUWALIA: You said that. You can see the record. ...*(Interruptions)*... How many people of Indian origin are working in Eastern Europe and Europe? ...*(Interruptions)*...

MR. CHAIRMAN: Ahluwaliaji, please. ...*(Interruptions)*...

SHRI S.S. AHLUWALIA: Canada, Australia, Malaysia, Indonesia, Nepal, Bangladesh ...*(Interruptions)*... We have an agreement. The Government of India has an agreement with all these countries....*(Interruptions)*... Now, you are concentrating on Gulf countries only.

SHRI VAYALAR RAVI: Sir, what I said was that the record available in my Ministry is the record which I collected from other Ministries. What I am saying is what is available with me. ...*(Interruptions)*...

MR. CHAIRMAN: Can we get on to Question No. 5 please?

#### **Preservation of heritage in cities**

\*5. SHRI RAJEEV CHANDRASEKHAR: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware of the fact that most of the heritage and history of our cities are being lost forever due to rampant and unfettered development; and

(b) if so, the list of cities most affected by this development and the steps proposed to be taken to prevent the same and preserve the heritage of our cities?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) and (b) A statement is laid on the table of the House.

#### **Statement**

(a) and (b) Ancient monuments of historical, archaeological or artistic interest and which have been in existence for not less than 100 years are protected by Archaeological Survey of India (ASI) under the provisions of the Ancient Monuments and Archaeological Sites and Remains (AMASR) Act, 1958 and Rules, 1959. So far 3675 such monuments/sites have been notified for central-protection. In addition about 3500 monuments/sites are under the protection of the various State Governments under their respective legislations. The Town and Country Planning Acts of the States empower their urban and rural local bodies to protect monuments/sites in their respective jurisdictions which are neither under Central nor under State protection. In spite of these legal instruments, a large number of monuments/sites running over a lakh, are unprotected due to various constraints.

Some of the built heritage and antiquarian remains have already disappeared due to hostile weather conditions and pressure of urbanisation. As no comprehensive survey/documentation

of all monuments and heritage-sites was undertaken in the past, it is difficult to say as to how many of them have been lost. However, to prepare a comprehensive documentation and data base of all the protected/unprotected monuments and antiquities, the Central Government has launched a National Mission on Monuments and Antiquities. Further, a National Commission for Heritage Site Bill, 2009 has been introduced in the Parliament which, after it is passed, would enable us to fully meet our obligations cast by the UNESCO's World Heritage Convention, 1972 as well as to protect even the modern architecture of heritage value.

Under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM), the Ministry of Urban Development in conjunction with the concerned State Governments has identified 63 cities for the development of basic infrastructure facilities and urban services that also include development of heritage sites. A list of the 63 cities is enclosed as a Statement-I.

**Statement-I**

*List of cities identified by JNNURM for the development of basic infrastructure facilities and urban services*

Sl. No.	City	State
1	2	3
1.	Hyderabad	Andhra Pradesh
2.	Vishakhapatnam	-do-
3.	Vijayawada	-do-
4.	Guwahati	Assam
5.	Itanagar	Arunachal Pradesh
6.	Patna	Bihar
7.	Bodh Gaya	-do-
8.	Raipur	Chhattisgarh
9.	Chandigarh	Chandigarh
10.	Delhi	NCT of Delhi
11.	Ahmedabad	Gujarat
12.	Vadodara	-do-
13.	Surat	-do-
14.	Rajkot	-do-
15.	Panaji	Goa
16.	Shimla	Himachal Pradesh

1	2	3
17.	Faridabad	Haryana
18.	Jamshedpur	Jharkhand
19.	Dhanbad	-do-
20.	Ranchi	-do-
21.	Jammu	Jammu and Kashmir
22.	Srinagar	-do-
23.	Bangalore	Karnataka
24.	Mysore	-do-
25.	Cochin	Kerala
26.	Thiruvananthapuram	-do-
27.	Bhopal	Madhya Pradesh
28.	Jabalpur	-do-
29.	Indore	-do-
30.	Ujjain	-do-
31.	Greater Mumbai	Maharashtra
32.	Nasik	-do-
33.	Nanded	-do-
34.	Nagpur	-do-
35.	Pune	-do-
36.	Shillong	Meghalaya
37.	Imphal	Manipur
38.	Aizawal	Mizoram
39.	Kohima	Nagaland
40.	Bhubaneswar	Orissa
41.	Puri	-do-
42.	Pondicherry	Pondicherry
43.	Ludhiana	Punjab
44.	Amritsar	-do-
45.	Jaipur	Rajasthan
46.	Ajmer-Puskar	-do-
47.	Gangatok	Sikkim

1	2	3
48.	Chennai	Tamil Nadu
49.	Madurai	-do-
50.	Coimbatore	-do-
51.	Agartala	Tripura
52.	Lucknow	Uttar Pradesh
53.	Varanasi	-do-
54.	Agra	-do-
55.	Kanpur	-do-
56.	Allahabad	-do-
57.	Mathura	-do-
58.	Meerut	-do-
59.	Dehradun	Uttarakhand
60.	Nainital	-do-
61.	Hardwar	-do-
62.	Kolkata	West Bengal
63.	Asansol	-do-

SHRI RAJEEV CHANDRASEKHAR: Sir, the answer from the hon. Minister actually admits that we are losing the history and heritage of our cities due to the pressure of urbanisation. It says, as no comprehensive survey/documentation of all monuments and heritage sites was undertaken in the past, it is difficult to say as to how many of them have been lost.

Sir, would the Government consider, at least now, conducting a survey of all our cities and document the heritage sites so that in future, we do not have to say that we don't know as to how many we have lost?

SHRI V. NARAYANASAMY: Mr. Chairman, Sir, about two years back, the Government amended a National Mission on Monuments and Antiquities. The Commission has started working and they will enlist the heritage sites, ancient monuments and the places of historical importance in various States according to the survey to be conducted. And on the basis of that, if a person seeks any permission for construction nearby that area, he will have to get the permission from the urban and local bodies of various cities. Sir, the Commission will complete the entire survey within a period of five years. The mandate has been given and there will be a perfect record available with the Government for the remaining monuments which are not covered under the AMASR Act, 1958 and also under the States Act.

SHRI RAJEEV CHANDRASEKHAR: Sir, the Minister of Urban Development is also here. So, may I ask the second supplementary in the following way:

Would the Government consider making it mandatory for the cities which are receiving JNNURM funding to create autonomous Urban Arts Commissions or Heritage Commissions so that there are autonomous bodies in all cities to oversee and preserve heritage sites?

SHRI V. NARAYANASAMY: Mr. Chairman, Sir, under the JNNURM, which is a funding agency, the State Government sends the project to the Ministry of Urban Development. MUD, under the Mission has identified 63 cities and they are going to add another 28 cities for the purpose. According to the feed back received. When the proposal is received, it is mandated to maintain the heritage buildings. Even the State Governments seeking permission, are required to preserve the heritage buildings. That is the mandate.

MR. CHAIRMAN: Shri M. Venkaiah Naidu. There is hardly any time but I am allowing you!

SHRI M. VENKAIAH NAIDU: Is there any coordination or mechanism to see that the purpose of JNNURM is different? And the question is also different. But you are combining the both. Is there a mechanism? Is there a joint meeting between these two Ministries? I want to know whether some mechanism has been worked out or whether you will work it out.

SHRI V. NARAYANASAMY: Sir, as I have already told them, under the Jawaharlal Nehru Urban Renewal Mission, whenever a proposal comes from the States for developing the cities and creating the basic infrastructure in the cities, and wherever any heritage sites are there, they are required to prepare Development Project Reports to preserve them. For that, the funds are being given. Whenever the necessity arises, we provide them funds. Whenever the Urban Development Ministry wants some kind of information—because a national agency is there, Archaeological Survey of India—we also give them the feedback. Therefore, coordination is there.

MR. CHAIRMAN: Question Hour is over.

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**WRITTEN ANSWERS TO STARRED QUESTIONS**

**Population growth in country**

†\*6. SHRI RUDRA NARAYAN PANY: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware of the fact that all planning has been rendered unsuccessful due to rapid growth of population;

(b) whether Government is aware of the difference in growth rate of population in India and rest of the world; and

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†Original notice of the question was received in Hindi.